

FORM No. III

(See Rule 13(b)(i)

Charge

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD

Civil Contempt Petition No.05 OF 2001

Smt. Kumkum Karki . . . . . Petitioner  
Versus

Sri Sanjay Agrawal . . . . . Respondent  
Deputy Commissioner of Income Tax,  
Dehradun.

Central Administrative Tribunal, Allahabad  
Bench, Allahabad hereby charges you (Sri Sanjay Agrawal)  
as under:-

" That you, on 21.11.2000, 23.11.2000 and  
25.11.2000 wilfully disobeyed the order of  
this Tribunal dated 6th November, 2000 passed  
in O.A. No.1215 of 2000-Smt.Kumkum Karki Vs.  
Union of India and others by not allowing her  
to join duty as Stenographer in the office,  
of which you were the Head of the office,  
and thereby you have committed the contempt  
of this Tribunal punishable under Section 17  
of Administrative (Tribunals) Act, 1985, read  
with Section 12 of Contempt of Courts Act, 1971,  
within our cognizance."

You are hereby directed to be tried by  
this Tribunal for the aforesaid charge.

Recd. copy  
Dm 25/9/01

(S. DAYAL)  
MEMBER(A)

(R.R.K. TRIVEDI)  
VICE-CHAIRMAN  
25-09-2001

The charge was read over and explained to the  
alleged contemner and his plea was recorded as under:-

(1) Do you plead guilty to the charged?  
Answer: "No"

(2) Do you have anything else to say?  
Answer: "I shall reply separately, in writing"  
Signature - Dm 25/9/01 Dayal (S. DAYAL) R.R.K. TRIVEDI

of the contemner.